

Central Administrative Tribunal Lucknow Bench Lucknow.\

CCP NO 332 of 00006/2014
IN
O.A. No. 16 of 2009

This, the 24th day of April, 2014.

Hon'ble Shri Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

K. K. Bajpai aged about 64 years S/o Late Sri J. P. Bajpai R/o D-120 Avas Vikas Colony Rajajipuram, Lucknow.

Applicant.

By Advocate Shri R. S. Gupta.

Versus

1. Sri Manoj Kumar, Director of Postal Services Indore Region Indore(M. P.)
2. Sri Atul Tewari, Senior Superintendent of Post Offices Jabalpur Division Jabalpur (M.P.)

Respondents.

By Advocate Shri A. Agnihotri.

Order (Oral)

Hon'ble Shri Navneet Kumar, Member (J)

The present contempt petition is preferred by the applicant for non compliance of the order dated 4th day of October, 2013 passed in O.A. No. 16/2009 whereby the Tribunal has passed the following order:-

"Accordingly, the O.A. is allowed. The impugned order dated 11.6.2006, 1.5.2007 and 1.2.2008 are hereby quashed. The respondents are directed to refund the amount of Rs. 14410/- deduced from the gratuity of the applicant within a period of 3 months from the date of certified copy of this order is produced. It is made clear that applicant will not be entitled for any interest on the said amount."

2. Learned counsel for the respondents Shri A. Agnihotri files their compliance report and through compliance report, it is indicated by the respondents that the amount of Rs. 14410/- has already been paid to the applicant which is admitted by the learned counsel for the applicant as well. Under such a circumstances, nothing survives to be adjudicated in the present contempt petition.
3. Accordingly, the contempt petition is dismissed. Notices issued to the respondents stands discharged.

*or
Casey & Associates
Dated 24-4-14
L.P.W.
28-4-14*

J. Chandra
Member (A)

waghela

Mr. Agarwal
Member (J)